

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No. 304**  
**CP-75/ND/2024**

**IN THE MATTER OF:**

**Great City Developers Pvt. Ltd.**

... **Applicant/Petitioner**

**Versus**

**Ujwal Properties Pvt. Ltd.**

... **Respondent**

**Under Section: 241(1),242**

**Order delivered on 19.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**For the Respondent :** Sr. Adv. Anupam Lal Das, Adv. Anirudh Singh,  
Adv. Karma Dorjee

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

Issue notice. The Ld. Counsels appearing for the Respondent No. 4 accepts notice and seeks an opportunity to file reply to the Petition within 03 weeks allowed.

The Ld. Counsels for the Petitioner undertakes to serve notice upon remaining Respondent Nos. 1, 2 and 3 by all prescribe modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week from today. Reply by Respondent Nos. 1, 2 and 3 be also filed within two weeks from today.

In the meantime, Mr. Anupam Lal Das, Ld. Sr. Counsel appearing for the Respondent No. 4 clearly submitted that the said Respondent would not further part with the property sold to him by the Respondent Nos. 2 and 3.

In the meantime, the Respondent Nos. 1, 2 and 3 should keep the consideration if any received qua the property in question in an escrow account.

List the matter on 17.05.2024.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**